

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

B.A.No. 1137/94.

Dt.of Decision : 20-9-94.

V. Balaraju

.. Applicant.

vs

1. The Telecom District Engineer,
Adilabad, Adilabad District.
2. The Sub-Divisional Officer,
Telecom, Manchryal,
Adilabad District.
3. The Chief General Manager,
Telecommunications,
Doorsancher Bhavan, Nampally
Station Road, Hyderabad.

.. Respondents.

Counsel for the Applicant : Mr. Ch. Jagannatha Rao

Counsel for the Respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)



.. 2 ..

O.A.No.1137/94

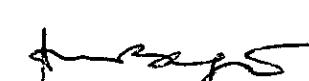
Dt. 20.9.94

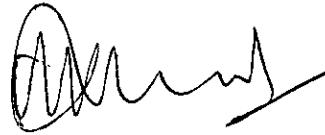
(As per Hon'ble Shri A.V.Haridasan, Member(Judl.))

The applicant who had rendered about 300 days of casual service under the respondents and had been subsequently disengaged has filed this application praying that the termination of his services may be declared as illegal with consequential benefits.

2. When the application came up for admission today Mr.K.Bhaskara Rao, learned standing counsel for the respondents submits that the respondents would consider in engaging the applicant if there is any vacancy in preference to freshers and those who rendered less service. In view of the statement of the counsel at the bar the learned counsel for the applicant submits that the application may be disposed of with a direction to the respondents to consider the applicant for reengagement. Hence the application is disposed of at the admission stage itself with a direction to the respondents to consider reengagement of the applicant as and when work is available in preference to persons who have rendered lesser days of service than the applicant.

There is no order as to costs.


(A.B.GORTHI)
Member (Admn.)


(A.V.HARIDASAN)
Member (Judl.)

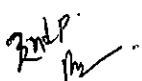
Dated: 20th September, 1994

(Dictated in Open Court)

sd


DEPUTY REGISTRAR(J)

contd...



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J)

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)

Dated: 20.9.94 ✓

~~ORDER/JUDGMENT.~~

~~M.C./R.P./C.P.NO.~~

J.A.NO. 1137/94 ✓

T.A.NO.

~~(W.P.NO.)~~

Admitted and Interim Directions
Issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as Withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

No spare copy

